# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

### O.A. No. 155/1998

Thursday, this the 30th day of April, 1998.

#### CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

C.B. Abdul Rahimankutty, residing at Thoufeeq Manzil, Edakkad, Kozhikode.

... Applicant

By Advocate Mr N.N. Sugunapalan.

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- Union of India, representd by Secretary, Ministry of Home Affairs, New Delhi.
- Secretary, Ministry of Home Affairs, Union of India, New Delhi.
- 3. State of Kerala, represented by Chief Secretary, Secretariat, Thiruvananthapuram.
- 4. The Chief Secretary to Government,
  General Administration (Special-A) Department,
  Thiruvananthapuram.
- Union Public Service Commission, represented by its Secretary, Shahjahan Road, New Delhi.

... Respondents

By Advocate Mr T.P.M. Ibrahim Khan, Sr.CGSC for R 1,2 & 5. By Advocate Mr C.T. Ravikumar for R 3 & 4

The application having been heard on 30.4.1998, the Tribunal on the same day delivered the following:

## ORDER

## HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to declare that he is eligible to be appointed to the Indian Police Service in any of the existing five I.P.S Cadre vacancies of Kerala Cadre and to direct the respondents to consider and grant appointment to him by promotion to the Indian Police Service in the vacancy that arose on 30.10.97



on retirement of Shri Gopakumar, an I.P.S. Cadre Officer of Kerala Cadre or in any of the vacancies that arose during 30.4.97 to 31.10.97 with all consequential benefits.

- 2. In the reply statement filed by Respondents 1 & 2 it is stated that the State Government (3rd respondent) as per letter dated 5.1.98 recommended the applicant's name along with four others, who were senior to him in 1996-97 Select List, for appointment to the Indian Police Service and as required under the statutory provision of Regulation 9(a) of Promotion Regulations and spirit of the order dated 17.10.1997 passed by this Bench of the Tribunal in 0.A.No. 945/97 pursuant to which the 1996-97 Select List has been prepared, the matter has been referred to the Union Public Service Commission for obtaining their views and a final decision is likely to be taken in the matter on priority basis.
- 3. In the light of this averments in the reply statement filed by Respondents 1 & 2, the learned counsel appearing for the applicant submitted that the O.A. can be disposed of directing respondents 1 2 and 5 to take a final decision in the matter within a specified time.
- 4. Learned counsel appearing for the respondents 1, 2 & 5 submitted that there is no objection in giving such a direction.
- 5. Accordingly, respondents 1,2 & 5 are directed to take a final decision in the matter within three months from the date of receipt of a copy of this order.
- 6. The Original Application is disposed of accordingly.
  No cots.

Dated the 30th day of April, 1998.

S.K. GHOSAL

ADMINISTRATIVE MEMBER

A.M. SIVADAS JUDICIAL MEMBER

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